

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 3000**  
TO BE ANSWERED ON 12.12.2016

**FUNDING OF SCHEMES TRANSFERRED TO STATES**

**3000. SHRI ANUBHAV MOHANTY:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of development schemes that have been transferred from Centre to States during the last two years ending March 31, 2016;
- (b) whether funds for these schemes are being provided by the Central Government;
- (c) if so, the details of fund allocated during the above period, State-wise; and
- (d) if not, how Government expects the States to manage funds for carrying out the transferred schemes?

**ANSWER**  
**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT**  
**(SHRI RAM KRIPAL YADAV)**

(a): The Department of Rural Development, inter alia, is implementing Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Pradhan Mantri Awaas Yojana – Gramin (PMAY-G), Pradhan Mantri Gram Sadak Yojana (PMGSY), Deen Dayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-NRLM), Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY) and National Social Assistance Programme (NSAP) to bring about overall improvement in the quality of life of the people in rural areas through employment generation, skilling of youth, provision of social assistance and other basic amenities. No rural development scheme has been transferred from Centre to States during the last two years.

(b): No, Madam.

(c): Do not arise.

(d): Consequent upon the acceptance of the 14<sup>th</sup> Finance Commission Report, share of States in the net proceeds of Union Taxes has been enhanced from 32% to 42% which would give the States greater autonomy in financing and designing of schemes as per local needs and requirements.

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